

**FORM D**

[See proviso to rule 4]

**Notice of demand under section 30 of the Wealth-tax Act, 1957, for payment of tax provisionally assessed under section 15C of the Wealth-tax Act, 1957**

To \_\_\_\_\_

Status \_\_\_\_\_  
G.I.R. No. \_\_\_\_\_

Please take notice that for the assessment year \_\_\_\_\_ the sum of Rs. \_\_\_\_\_ has been determined to be payable by you under section 15C of the Wealth-tax Act, 1957.

2. The amount should be paid to the Manager, authorised bank/Manager, State Bank of India/Reserve Bank of India at \_\_\_\_\_ within 35 days/\_\_\_\_\_ days of the service of this notice. The previous approval of the Deputy Commissioner has been obtained for allowing a period of less than 35 days for the payment of the above sum. A challan is enclosed for the purpose of payment.

3. If you do not pay the amount within the period specified above, you shall be liable to pay simple interest at twelve per cent per annum from the date commencing after the end of the period aforesaid in accordance with sub-section (2) of section 31 of the Wealth-tax Act, 1957.

4. Further, if you do not pay the amount within the period specified above, penalty (which may be as great as the amount of tax in arrear) may be imposed upon you after giving you a reasonable opportunity of being heard in accordance with section 221 of the Income-tax Act, 1961, read with section 32 of the Wealthtax Act, 1957.

5. If you do not pay the amount within the period specified above, proceedings for the recovery thereof will be taken in accordance with sections 222 to 229 and 231 to 233 of the Income-tax Act, 1961, read with section 32 of the Wealthtax Act, 1957.

Date \_\_\_\_\_  
Place \_\_\_\_\_

\_\_\_\_\_  
Assessing Officer

\_\_\_\_\_  
Ward/Circle

**Notes:**

1. If you wish to pay the amount by cheque, the cheque should be drawn in favour of the manager, authorised bank/State Bank of India/Reserve Bank of India.
2. Delete the inappropriate words.